

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

EXCISE APPEAL NO: 89942 to 89944 OF 2014

[Arising out of Order-in-Appeal No: AV(171-173)111, 112, 113/2014 dated 11.08.2014 passed by the Commissioner of Central Excise (Appeals), Aurangabad]

Raghavendra Joshi
Deelip Reddy
Maruti Fertochem Ltd.

... Appellant

versus

CCE Aurangabad

...Respondent

APPEARANCE:

None for the appellant

Shri Sanjay Hasija, Superintendent (AR) for the respondent

CORAM:

**HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C. J. MATHEW, MEMBER (TECHNICAL)**

FINAL ORDER NO: A/85297-85299/2021

DATE OF HEARING: 03/02/2021
DATE OF DECISION: 03/02/2021

PER: DR. D.M. MISRA

In these appeals, appellants have approached the Government under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and after payment of necessary dues, they were issued with SVLDRS certificate which is on record. Consequently, the appeals are disposed off.

(Pronounced in open court)

**(C. J. Mathew)
Member (Technical)**

**(Dr. D. M. Misra)
Member (Judicial)**